

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (WEST)
TIS HAZARI COURTS : DELHI**

No. 10921-11000 /Rules/Gaz./PDJ West/2025 Dated Delhi the 19/4/25

Sub:- Amendment in Volume I, II and IV of Delhi High Court Rules & Order pursuant to enactment of the Bhartiya Nagarik Suraksha Sanhita, 2023, The Bhartiya Sakshya Adhiniyam, 2023 and The Bhartiya Nyaya Sanhita, 2023.

Copy along with its enclosure/attached (in PDF file) forwarded for information and necessary action to :-

1. All the Judicial Officers of DHJS & DJS, West District, Tis Hazari Courts, Delhi with the request to provide the comments/inputs/suggestions/changes for amendment in the said Rules in line with the present day practice in Delhi District Courts to this office at the earliest in (Soft Copy) at email id judicialbrwt.ddc@ddc.nic.in as a report on the above mentioned subject is to be submitted to Hon'ble High Court of Delhi.
2. The PS/Reader to Ld. Principal District & Sessions Judge (West), Tis Hazari Courts, Delhi.
3. For uploading on LAYERS.
4. For uploading on Centralized Website through LAYERS.

Hemani 19/4/25
(Hemani Malhotra)
Officer In-Charge, Judicial Branch/
DJ (Commercial Court)-02 (West)

Fwd: [WARNING: UNSCANNABLE EXTRACTION FAILED]Amendment in Volume I, II and IV of Delhi High Court Rules & Orders pursuant to enactment of the Bharatiya Nagarik Suraksha Sanhita 2023, The Bharatiya Sakshya Adhiniyam, 2023 and The Bharatiya Nyaya Sanhita, 2023

1 message

Tue, Apr 8, 2025 at 1:21 PM

pdj-central <pdj-central@ddc.nic.in>
To: bhupeshjudicial <bhupeshjudicial@gmail.com>, headquarterjudicial <headquarterjudicial@gmail.com>

===== Forwarded message =====

From: <geelanjigoel.dhc@gmail.com>
To: "PDJ Office HQ" <pdj-central@ddc.nic.in>
Cc: "Syed Zishan Ali Warsi" <jr-rules.dhc@gov.in>
Date: Tue, 08 Apr 2025 12:11:15 +0530
Subject: [WARNING: UNSCANNABLE EXTRACTION FAILED]Amendment in Volume I, II and IV of Delhi High Court Rules & Orders pursuant to enactment of the Bharatiya Nagarik Suraksha Sanhita 2023, The Bharatiya Sakshya Adhiniyam, 2023 and The Bharatiya Nyaya Sanhita, 2023

===== Forwarded message =====

Respected Sir

Kindly find attached herewith Letter No.284/Rules/DHC/2025 dated 08.04.2025 for information and necessary action.

Regards
Geetanji Goel
OSD Rules
Delhi High Court

4 attachments

- Volume I.pdf
1559K
- Volume II.pdf
1555K
- Volume IV.pdf
2943K
- Letter no. 284 Rules dated 08.04.2025.pdf
54K

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHINo. 17425-555 Rules/Gaz/2025Dated 16 APR 2025

Sub:- Amendment in Volume I, II and IV of Delhi High Court Rules & Order pursuant to enactment of the Bharatiya Nagarik Suraksha Sanhita, 2023, The Bharatiya Sakshya Adhiniyam, 2023 and The Bharatiya Nyaya Sanhita, 2023.

Copy along with its enclosures/ attachment (in PDF file) forwarded for information and necessary action to :-

1. Ld. Principal District & Sessions Judge, all court complexes, Delhi/New Delhi/ Rouse Avenue, with the request to provide the comments/inputs/suggestions/changes for amendment in the said Rules in line with the present day practice in Delhi District Courts to this office at the earliest in (soft copy) at email id judicialbranch@gmail.com as a report on the above mentioned subject is to be submitted to Hon'ble High Court of Delhi.
2. All the Judicial Officers of DHJS & DJS, Central District, Tis Hazari Courts, Delhi, with the request to provide the comments/inputs/suggestions/changes for amendment in the said Rules in line with the present day practice in Delhi District Courts to this office at the earliest in (soft copy) at email id judicialbranch@gmail.com as a report on the above mentioned subject is to be submitted to Hon'ble High Court of Delhi.
3. The PS /Reader to Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
4. The Website Committee (Hindi/English) Tis Hazari Courts, Delhi.
5. R&I Branch (Central) for uploading on Lawers.

WJ 16 APR 2025
(MUKESH SUMAR GUPTA)
District Judge (Comm.Court-07)
Officer In-Charge Judicial Branch, Central
For Principal District & Sessions Judge (HQs)
Delhi

OIC/Judl./West.
JWPD & SJ (West)
17/04/2025

HIGH COURT OF DELHI AT NE
HIGH COURT OF DELHI AT NEW DELHI

THROUGH e-MAIL/SPECIAL MESSENGER

No. 284/Rules/DHC/2025

Dated : 02/04/2025

From

The Registrar General,
High Court of Delhi,
New Delhi.

To

The Principal District & Sessions Judge (HQ),
Tis Hazari Courts, Delhi.

Sub: Amendments in Volume I, II, and IV of Delhi High Court Rules & Orders pursuant to enactment of The Bharatiya Nagarik Suraksha Sanhita, 2023, The Bharatiya Sakshya Adhiniyam, 2023 and The Bharatiya Nyaya Sanhita, 2023

Sir/Madam

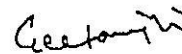
I am directed to inform you that pursuant to enactment of The Bharatiya Nagarik Suraksha Sanhita, 2023, The Bharatiya Sakshya Adhiniyam, 2023 and The Bharatiya Nyaya Sanhita, 2023, this Court is revisiting the rules contained in Volume I, II and IV of the Delhi High Court Rules and Orders pertaining to Delhi District Courts.

Further, these Rules also contain references to sections of the CrPC/IPC/IE Act, 1872. Many of the Rules, Acts and references in the above said Volumes have become very old or obsolete or have even been repealed and many new rules and directions have been issued keeping in view technological advancements and rulings of the Hon'ble Apex Court and the Hon'ble High Court and the requirements of time. Thus, these Volumes need to be suitably amended.

A preliminary exercise with respect to amendment of above said Rules as contained in the different Volumes of Delhi High Court Rules and Orders has been done by the Rules branch. In the PDF file, colour red or purple shows the amendments proposed by the Rules branch- whether addition or deletion, blue shows where cross-references are needed and fluorescent yellow shows those provisions which need to be looked into-whether they should be retained or amended suitably.

I am further directed to forward herewith a copy of the above said Rules in PDF form with a request to provide Comments/inputs/suggestions/changes for amendment in the said Rules in line with the present day practice in District Courts at the earliest so that the same may be placed before the Committee concerned for consideration and approval.

Yours sincerely,



(Geetanjli Goel)
OSD (Rules)
For Registrar General

Attached as above